

CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH: HYDERABAD.

OA. No. 1471/96

Date: 07-03-2001

Between:-

D. Srinivasacharyulu ... Applicant.

And

1. Railway Board, rep. by its Secretary,
Rail Bhavan, New Delhi.
2. Chief Personnel Officer,
South Central Railway,
Rail Nilayam, Secunderabad.
3. Senior Divisional Personnel Officer,
Manager and Correspondent,
Railway Schools, Guntakal Division,
South Central Railway, Guhalkal Division,
South Central Railway, Guntakal, Anantapur District.
4. Sri N.S.N. Murthy, Head Master. Respondents.

Counsel for the Applicant : Mr. P. Krishna Reddy, Advocate

Counsel for the Respondents: Mr. R. Gopal Rao, CGSC.

C O R A M:

HON'BLE MR. JUSTICE V. RAJA GOPALA REDDY: VICE CHAIRMAN

HON'BLE SHRI M. V. NATARAJAN: MEMBER (A)

This case has been remitted for our consideration by the Hon'ble High Court on the basis that there is already an Integrated Seniority List of all divisions in each medium. It is also stated in para 14 of the affidavit in WP 6270/99 filed before the Hon'ble High Court that Head Master Upper Primary School, Non Gazetted is appointed by promotion as per seniority in the respective medium of the trained graduate teacher drawn on zonal level i.e. in other words, Integrated Seniority of trained graduate teachers of all the divisions.

2. When the matter is taken up by us, it was represented by the learned counsel for the respondents that there is no such integrated seniority list and there is only divisional seniority list. We have directed the Dy. Chief Personnel Officer Mr. K. Punnuswamy to appear in the Court and explain the anomaly. He also says that there is no integrated seniority list of all the divisions.

The learned counsel for the respondents Mr. Narahari only states that the statement ^{made} in the W.P. only means that the integrated seniority should be drawn of all the divisions but that no such integrated seniority list has so far been drawn, to his knowledge.

3. In the circumstances, we are left with no option except to direct the Chief Personnel Officer, Mr. Rajkamal Lal, Rail Nilayam, Secunderabad to appear in the Court on 12-3-2001 at 10-30 A.M. to enlighten on this question.

4. Post this as a first case on that day.

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DY. REGISTRAR (JUDL)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

COPY TO:-

1. HONNJ
2. HBSJP (JUDGE) MEMBER
3. HMLVN (ADMN) MEMBER
4. D.R. (ADMN)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2ND COURT

TYPEO BY CHECKED BY

COMPARED BY APPROVED BY

THE HON'BLE MR. JUSTICE V. RAJA GOPALA
REDDY VICE- CHAIRMAN

THE HON'BLE MR. B. S. JAI PARAMESHWAR
MEMBER (JUDL)

THE HON'BLE MR. M. V. NATARAJAN
MEMBER (ADMN.)

DATE OF ORDER

28/2/2001

MA/RAT/CP. NO.

IN

CA. NO. 1471/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

C. P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय व्यापारिक अधिकारी
Central Administrative Tribunal
प्रेस / DESPATCH

- 9 MAR 2001

हैदराबाद आवार्ड
HYDERABAD BENCH